MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 23rd May, 2011

S.O. 1152(E)—In exercise of the powers conferred by clause (c) of sub-section (7) of Section 2 of the Companies Act, 1956 (1 of 1956), the Central Government hereby specifies, for the purpose of the said clause, the Limited Liability Partnership, a body corporate, incorporated under clause (1) of Section 3 of Limited Liability Partnership Act, 2008 (6 of 2009), for the limited purpose of clause (a) of sub-section (3) of Section 226 of the Companies Act, 1956.

[F. No. 2/2/2011-CL.V]
J. N. TIKKU, Jt. Director

Note:—The Principal notification was published vide number G.S.R. 1883 dated the 20th December, 1965.